

30/100
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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O.A/T.A No. 236/02

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SECTION OFFICER (Judl.)

FROM No. 4
(SEE RULE 42)

GENERAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

ORDER SHEET

Original Application No. 236/2002

Misc Petition No. /

Contempt Petition No. /

Review Application No. /

Applicant(s) Agni Bahadur Chetry

-Vs-

Respondent(s) UOI & others

Advocate for the Applicant(s) Mr M Chanda, G.N. Chakraborty,
H-Dutta & S. Ghosh

Advocate for the Respondent(s) C.G. Rao

Notes of the Registry	Date	Order of the Tribunal
	31.7.02	Heard Mr. M. Chanda, learned counsel for the Applicant. The application is admitted. Call for the records. List on 28.8.2002 for orders.
78 576553 27.7.2002 1/c. No. 29/7/02	mb	<u>I C Usha</u> Member
	28.8.02	List on 26.9.02 to enable the respondents to file written statement.
NO. steps. Steps filed to day and Notices prepared and Sent to D. Section for issuing of the same to the respondents. Vide D.N. 2007 to 2099 Dtd 6.8.02.	1m	<u>I C Usha</u> <u>Vice-Chairman</u> Member Vice-Chairman
33 6.8.02	26.9.	None present, no written statement filed. List on 8/11/2002.

(20)

O.A. 236 of 2002

dictat

No. Writs has been
filed.

8.11.02

List on 11.12.02 to enable the
respondents to file written statement.

KL Sharma
Member

Vice-Chairman

lm

11.12.02

Heard Mr. G.N. Chakrabarty, learned
counsel for the applicant. Mr. A. Deb Roy
learned Sr. C.G.S.C. for the respondents
again sought for time for filing written
statement. Earlier, we have allowed time
to the respondents to file written state-
ment. However, further four weeks time
is allowed to the respondents for filing
written statement. List on 9.1.2003 for
orders.

No. Written Statement
has been filed.

KL Sharma
8.11.03

KL Sharma
Member

Vice-Chairman

mb

9.1.2003

Present:- The Hon'ble Mr. Justice
V.S. Aggarwal, Chairman
The Hon'ble Mr. K.K. Sharma
Administrative Member.

At the request of the learned counsel
for the respondents list the case on 7.2.
2003. Written statement to be filed before
7.2.2003.

KL Sharma
Member

V.S. Aggarwal
Chairman

bb

7.2.2003

The respondents are yet to file written
statement though time was granted. Put up
the matter on 7.3.20003 to enable the
respondents to file written statement
positively. No further time shall be granted
on that ground to the respondents.

No. Written Statement
has been filed.

KL Sharma
31.3.03

Member

Vice-Chairman

mb

7/3. Case not set today, the
case is adjourned to 11/4/2003.

M.W.
AE

Notes of the Registry

Date

Order of the Tribunal

1.4.2003

Mr. A. Deb Roy, learned Sr. C.G.S.C. appearing on behalf of the respondents stated that the applicant has already obtained the relief sough for. At this stage, Mr. M. Chanda, learned counsel for the applicant prayed for time to obtain instructions on the matter. List on 21.4.2003 for orders.

230
17.4.03

✓
Vice-Chairman

No written statement
has been filed.

mb

21.4. Court did not sit today. The case is adjourned to 29/4/2003.

230
28.4.03

✓
M/s
E

29.4.2003 Present: The Hon'ble Mr. Justice D.N. Chowdhury,
Vice-Chairman.

The only controversy raised in this application pertains to conferment of the benefits under Assured Career Progression Scheme.

Heard Mr. M. Chanda, learned counsel for the applicant and also Mr. A. Deb Roy, learned Sr. C.G.S.C. Mr. Deb Roy referred to a communication bearing No. DDK/GJW/OA-236/2002 571 dated 10.1.2003/13.1.2003 and stated that as per communication dated 26.12.2002 issued by the Sr. Administrative Officer for Dy. Director General, the applicant was given the benefit under Assured Career Progression Scheme vide communication No. DDK/GJW/22(15)/2002-S/5480 dated 11.12.2002 alongwith Shri Debananda Ulup, Painter. The

Contd.

4
Date

Contd.

29.4.2003 upgraded scale of the applicant as per the said communication reads as follows:-

"Rs.3050-75-3950-80-4590/-"

The pay after increment has been fixed at Rs.3425/- each. A copy of the communications dated 26.12.2002 and 11.12.2002 are placed on records.

Mr. M.Chanda, learned counsel for the applicant has, however, stated that the applicant ought to have have conferred the scale of Rs.4500-125-7000/- instead of the scale given now.

From the facts alluded above, admittedly, the applicant was given a higher scale. If the applicant is, in fact, aggrieved by the action of respondents, he may submit appropriate representation before the authority asking for remedial measure. In view of the fact that the applicant is already conferred with the benefits under Assured Career Progression Scheme, no further direction need to be issued on the respondents in this regard.

The O.A. thus stands disposed. There shall, however, be no order as to costs.

Vice-Chairman

bb

29th JULY 2002

6

RECEIVED
CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH

(An Application under Section 19 of the Administrative Tribunals Act, 1985)

Title of the case : O.A. No. 236/2002

Sri Agni Bahadur Chettry : Applicant

- Versus -

Union of India & Others : Respondents.

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Filed by

Manik Choudhury

Advocate

Date 29.7.2002

Agni Bahadur Chettry

X

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH: GUWAHATI

(An Application under Section 19 of the Administrative Tribunals Act, 1985)

O. A. No. _____/2002

BETWEEN

Sri Agni Bahadur Chettry
Son of Late Ram Bahadur Chettry
Working as Helper,
Doordarshan Kendra, Guwahati
Guwahati.

...Applicant

-AND-

1. The Union of India,
Represented by the Secretary to the
Government of India,
Ministry of Information & Broad Casting,
All India Radio & Doordarshan
New Delhi.

2. The Director General,
Doordarshan Bhawan,
New Delhi.

Agni Bahadur Chettry

X
Filed by the applicant
through M. Chettry
(Signature)

2
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3. The Director,
Doordarshan Kendra,
R.G.Baruah Road,
Guwahati.

...Respondents.

DETAILS OF THE APPLICATION

1. Particulars of order(s) against which this application is made.

This application is made praying for a direction upon the respondents to grant first Financial upgradation under Assured Carrier Progression (in short ACP Scheme issued under Office Memorandum No. 35034/1/97-Estt(D) dated 9.8.99 in the pay scale of Rs. 4500-7000.

2. Jurisdiction of the Tribunal.

The applicant declares that the subject matter of this application is well within the jurisdiction of this Hon'ble Tribunal.

3. Limitation.

The applicant further declares that this application is filed within the limitation prescribed under section-21 of the Administrative Tribunals Act, 1985.

4. Facts of the Case.

4.1 That the applicant is a citizen of India and as such he is entitled to all the rights, protections and

Agri Bahadur Chetry

privileges as guaranteed under the Constitution of India.

4.2 That your applicant initially, appointed as Helper on 9th February 1990 in the Doordarshan Kendra, R.G. Baruah Road, Guwahati. The post of Helper is a Technical Post in the pay scale of Rs. 2650-4000 (Revised).

4.3 That it is stated that the applicant had completed 12 years service on 9th February 2002 in the Doordarshan Kendra, Guwahati. Be it stated that when Doordarshan Kendra came under the purview of Prasar Bharati, 25% post of Helpers were granted a higher revised scale of Rs. 3050-4590/- although, all helpers are performing similar duties and responsibilities but the rest 75% including the applicant has been discriminated in the matter of granting a further revised scale of Rs. 3050-4590/- restricting the benefit only to 25% of the total strength of Helpers. As such applicant meted out with hostile discrimination.

4.4 That the Government of India, Department of Personnel and Training, New Delhi vide Office Memorandum dated 9.8.1999 issued the Assured Career Progression Scheme for the Central Government Civilian Employees, wherein it has been decided to grant to financial upgradation, as recommended by the 5th Central Pay Commission and also in accordance with the agreed settlement dated 11th September 1997 to Group "B", "C" & "D" employees

Agni Behadur Chetry

on completion of 12 years and 24 years, of regular service respectively subject to condition No. 4 at Annexure-1) of the said Office Memorandum dated 9.8.1999.

A copy of the O.M. dated 9.8.1999 is annexed hereto and is marked as **Annexure-1.**

4.5 That your applicant completed 2 year of service as Helper on 9.2.2002 in Doordarshan Kendra, Guwahati as such he has acquired eligibility for grant of first financial up gradation in terms of O.M. dated 9.8.1999 issued by the DOPT, Government of India.

4.6 That it is stated that the next promotional avenue of the applicant from the post of Helper to the cadre of Technician in the pay scale of 4500-7000/-. As per rule only those helpers who have completed 11 years of service in their cadre are eligible for appearing in the Departmental Competitive Examination for promotion to the post of Technician against 20% departmental quota which would be evident from the scheme of Departmental examination of the year 2001 - 2002 issued under letter No. DE/Helper/STI(T)/2001 dated 1.10.2001.

Copy of the letter dated 1.10.2001 is annexed hereto and marked as **Annexure-II.**

4.7 That your applicant after attaining eligibility for first financial up gradation under O.M. dated 9.8.1999

Agni Bahadeer Chetry

on completion of 12 years of service on 9.2.2002, accordingly the applicant submitted a representation before the respondents on 18.2.2002 praying inter alia for grant of first financial up gradation in terms of the O.M. dated 9.8.1999. But finding no favourable reply on the same again submitted a representation on 18.3.2002 for grant of first financial up gradation but to no result.

Copies of the representation dated 18.2.2002 and 18.3.2002 are annexed hereto and marked as **Annexure III & IV** respectively.

4.8 That your applicant being highly disappointed due to the action/inaction of the respondents again submitted another representation on 8.4.2002 claiming the benefit of first financial up gradation in the pay scale of Rs. 4500-7000. In this connection it may be stated that the next avenue of promotion of the applicant is available to the post of Technician in the pay scale of Rs. 4500-7000/- under 20% departmental quota. Therefore, applicant claimed his first financial up gradation to the scale of Rs. 4500-7000/-.

A copy of representation dated 8.4.2002 is annexed hereto and marked as **Annexure-V**.

4.9 That your applicant although repeatedly approached the respondents for grant of benefit of first financial up gradation vide representation dated 8.4.2002, 18.2.2002 and 18.3.2002 addressed to the Director, Doordarshan Kendra, Guwahati but unfortunately the respondents did

Agui Bahadur Chetry

not take any initiative to consider his case for financial up gradation and no reply furnished to the applicant. In the compelling circumstances the applicant finding no other alternative approaching this Hon'ble Tribunal praying for a direction upon the respondents to grant first financial up gradation.

4.10 That this application is made bonafide and for the ends of justice.

5. Grounds for relief(s) with legal provisions.

5.1 For that, the applicant has already completed 12 (twelve) years service in the month of February, 2002, as such he has attained eligibility for grant of first financial up gradation in terms of O.M. dated 9.8.1999.

5.2 For that, the Memorandum dated 9.8.1999 issued by the Department of Personnel and Training has already been implemented by the respondents to the other similarly situated employees in the same establishment working in other cadres.

5.3 For that, the next avenue of promotion of the applicant is available to the cadre of Technician in the pay scale of Rs. 4500-7000 under 20% departmental quota subject to the availability of vacancies.

5.4 For that, the applicant not yet considered for any promotion to higher grade till filing of this application, as such, entitled to the first financial

Agni Bahadur Chetry

up gradation in the pay scale of Rs. 4500-7000 in terms of the O.M. dated 9.8.1999.

5.5 For that, the applicant submitted representations repeatedly before the Director, but to no result.

5.6 For that, non-consideration of grant of first financial up gradation is violative of Article 14 and 16 of the Constitution of India.

6. Details of remedies exhausted.

That the applicant states that he has exhausted all the remedies available to him and there is no other alternative and efficacious remedy than to file this application. The applicant submitted number of representations to the respondents but to no result.

7. Matters not previously filed or pending with any other Court.

The applicant further declares that he had not previously filed any application, Writ Petition or Suit before any Court or any other authority or any other Bench of the Tribunal regarding the subject matter of this application nor any such application, Writ Petition or Suit is pending before any of them.

8. Relief(s) sought for:

Under the facts and circumstances stated above, the applicant humbly prays that Your Lordships be pleased to admit this application, call for the records of the case and issue notice to the respondents to show cause

Agni Bahadur Shetty

as to why the relief(s) sought for in this application shall not be granted and on perusal of the records and after hearing the parties on the cause or causes that may be shown, be pleased to grant the following relief(s):

- 3.1 That the respondents be directed to grant first financial up gradation to the applicant in the pay scale of Rs. 4500-7000 in terms of O.M. dated 9.8.1999 issued by the Department of Personnel and Training, Government of India.
- 3.2 Costs of the application.
- 3.3 Any other relief(s) to which the applicant is entitled as the Hon'ble Tribunal may deem fit and proper.

9. Interim order prayed for.

During pendency of this application, the applicant prays for the following relief: -

Pending disposal of this application shall not be a bar to consider the case of the applicant for first financial up gradation for the respondents to the scale of Rs. 4500-7000 in terms of the O.M. dated 9.8.1999 issued by the department of Personnel and Training, government of India.

Agni Behadev Chetry

10.

This application is filed through Advocates.

11. Particulars of the I.P.O.

- i) I. P. O. No. : 76576553 ,
- ii) Date of Issue : 27-7-2002 ,
- iii) Issued from : G.P.O., Guwahati.
- iv) Payable at : G.P.O., Guwahati.

12. List of enclosures.

As stated in the Index.

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Agni Bhadra Chetry

VERIFICATION

I, Shri Agni Bahadur chettry, Son of Late Ram Bahadur Chettry, aged about 36 years, working as Helper, Doordarshan Kendra, Guwahati, do hereby verify that the statements made in Paragraph 1 to 4 and 6 to 12 are true to my knowledge and those made in Paragraph 5 are true to my legal advice and I have not suppressed any material fact.

And I sign this verification on this the 30th day of July, 2002.

Agni Bahadur chettry
Signature

11
MOST IMMEDIATE

Annexure - I

No.35034/1/97-BSU(D)

Government of India

Ministry of Personnel, Public Grievances and Pensions
(Department of Personnel and Training)

North Block, New Delhi 110001

August 9, 1999

Ministry of Personnel, Public Grievances and Pensions

OFFICE MEMORANDUM

Subject: THE ASSURED CAREER PROGRESSION SCHEME FOR
THE CENTRAL GOVERNMENT CIVILIAN EMPLOYEES.

The Fifth Central Pay Commission in its Report has made certain recommendations relating to the Assured Career Progression (ACP) Scheme for the Central Government civilian employees in all Ministries/Departments. The ACP Scheme needs to be viewed as a 'Safety Net' to deal with the problem of genuine stagnation and hardship faced by the employees due to lack of adequate promotional avenues. Accordingly, after careful consideration it has been decided by the Government to introduce the ACP Scheme recommended by the Fifth Central Pay Commission with certain modifications as indicated hereunder:

2.1 **GROUP 'A' CENTRAL SERVICES** (i.e. Technical/Non-Technical), no financial upgradation under the Scheme is being proposed for the reason that promotion in their case must be earned. Hence, it has been decided that there shall be no benefits under the ACP Scheme for Group 'A' Central services (Technical/Non-Technical). Cadre Controlling Authorities in their case would, however, continue to improve the promotion prospects in organisations/cadres on functional grounds by way of organisational study, cadre review, etc. as per prescribed norms.

3. GROUP 'B', 'C' AND 'D' SERVICES/ROTS AND ISOLATED POSTS IN GROUP 'A', 'B', 'C' AND 'D' SERVICES

3.1 While in respect of these categories no promotion shall continue to be duly earned, it is proposed to adopt the ACP Scheme in a modified form to mitigate hardship. In cases of acute stagnation either in a cadre or in an isolated post, keeping in view all relevant factors, it has, therefore, been decided to grant ~~the financial upgradation~~ (as recommended by the Fifth Central Pay Commission and also in accordance with the Agreed Settlement dated September 11, 1997 (in relation to Group 'C' and 'D' employees) entered into with the Staff Side of the National Council (NC)) under the ACP Scheme to Group 'B', 'C' and 'D' employees on completion of 12 years and 24 years (subject to condition no.4 in Annexure-I) of regular service respectively. Isolated posts in Group 'A', 'B', 'C' and 'D' categories which have no promotional avenues shall also qualify for similar benefits on the pattern indicated above. Certain categories of employees such as casual employees (including those with temporary status), ad-hoc and contract employees shall not qualify for benefits under the aforesaid Scheme. Grant of financial upgradations under the ACP Scheme shall, however, be subject to the conditions mentioned in Annexure-I.

A/H
Other
P.D.W.

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3.2 "Regular Service" for the purpose of the ACP Scheme shall be interpreted to mean the eligible service counted for regular promotion in terms of relevant Recruitment/Service Rules.

4. Introduction of the ACP Scheme should, however, in no case affect the normal (regular) promotional avenues available on the basis of vacancies. Attempts needed to improve promotion prospects in organisations/cadres on functional grounds by way of organisational study, cadre reviews, etc as per prescribed norms should not be given up on the ground that the ACP Scheme has been introduced.

5. Vacancy based regular promotions, as distinct from financial upgradation under the ACP Scheme, shall continue to be granted after due screening by a regular Departmental Promotion Committee as per relevant rules/guidelines.

6. SCREENING COMMITTEE

6.1 A departmental Screening Committee shall be constituted for the purpose of processing the cases for grant of benefits under the ACP Scheme.

6.2 The composition of the Screening Committee shall be the same as that of the DPC prescribed under the relevant Recruitment/Service Rules for regular promotion to the higher grade to which financial upgradation is to be granted. However, in cases where DPC as per the prescribed rules is headed by the Chairman/Member of the UFSC, the Screening Committee under the ACP Scheme shall, instead, be headed by the Secretary or an officer of equivalent rank of the concerned Ministry/Department. In respect of isolated posts, the composition of the Screening Committee (with modifications noted above, if required) shall be the same as that of the DPC for promotion to analogous grade in that Ministry/Department.

In order to prevent operation of the ACP Scheme from resulting into undue strain on the administrative machinery, the Screening Committee shall follow a time-schedule and meet twice in a financial year - preferably in the first week of January and July foradyuse processing of the cases. Accordingly, cases maturing during the first-half (April-September) of a particular financial year for grant of benefits under the ACP Scheme shall be taken up for consideration by the Screening Committee meeting in the first week of January of the previous financial year. Similarly, the Screening Committee meeting in the first week of July of any financial year shall process the cases that would be maturing during the second-half (October-March) of the same financial year. For example, the Screening Committee meeting in the first week of January 1999 would process the cases that would attain maturity during the period April 1, 1999 to September 30, 1999 and the Screening Committee meeting in the first week of July 1999 would process the cases that would mature during the period October 1, 1999 to March 31, 2000.

6.4 To make the Scheme operational, the Cadre Controlling Authorities shall constitute the first Screening Committee of the current financial year within a month from the date of issuance of these instructions to consider the cases that have already matured or would be maturing on March 31, 2000 for grant of benefits under the ACP Scheme. The next Screening Committee shall be constituted as per the time-schedule suggested above.

ANNEXURE-I

CONDITIONS FOR GRANT OF BENEFITS
UNDER THE ACP SCHEME

1. The ACP Scheme envisages merely placement in the higher pay-scale/grant of financial benefits (through financial upgradation) only to the Government servant concerned on personal basis and shall, therefore, neither amount to functional/regular promotion nor would require creation of new posts for the purpose;
2. The highest pay-scale upto which the financial upgradation under the Scheme shall be available will be Rs.14,300-18,300. Beyond this level, there shall be no financial upgradation and higher posts shall be filled strictly on vacancy based promotions;
3. The financial benefits under the ACP Scheme shall be granted from the date of completion of the eligibility period prescribed under the ACP Scheme or from the date of issue of these instructions, whichever is later;
4. The first financial upgradation under the ACP Scheme shall be allowed after 12 years of regular service and the second upgradation after 12 years of regular service from the date of the first financial upgradation subject to fulfillment of prescribed conditions. In other words, if the first upgradation gets postponed on account of the employee not found fit or due to departmental proceedings, etc. this would have consequential effect on the second upgradation which would also get delayed accordingly;
- 5.1 Two financial upgradations under the ACP Scheme in the entire Government service career of an employee shall be counted against regular promotions (including in-situ promotion and fast-track promotion availed through limited departmental competitive examination) availed from the grade in which an employee was appointed as a direct recruit. This shall mean that two financial upgradations under the ACP Scheme shall be available only if no regular promotions during the prescribed period (12 and 24 years) have been availed by an employee. If an employee has already got one regular promotion, he shall qualify for the second financial upgradation only on completion of 24 years of regular service under the ACP Scheme. In case two prior promotions on regular basis have already been received by an employee, no benefit under the ACP Scheme shall accrue to him;
- 5.2 Residency periods (regular service) for grant of benefits under the ACP Scheme shall be counted from the grade in which an employee was appointed as a direct recruit;
6. Fulfillment of normal promotion norms (benchmark, departmental examination seniority-cum-fitness in the case of Group 'D' employees, etc.) for grant of financial upgradations, performance of such duties as are entrusted to the employees together with ~~regular~~ ~~regular~~ ~~regular~~ ~~regular~~ financial upgradations in personal to the incumbent for the stated purposes and restriction of the ACP Scheme for financial and certain other benefits (House Building Advance, allotment of Government accommodation, advances, etc) only without conferring any privilege related to higher status (e.g. invitation to ceremonial function deputation to higher posts, etc) shall be ensured for grant of benefits under the ACP Scheme;

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Ministries/Departments are advised to explore the possibility of effecting savings to 88
minimize the additional financial commitment that introduction of the ACP Scheme may
entail.

The ACP Scheme shall become operational from the date of issue of this Office
Memorandum.

9. In so far as persons serving in the Indian Audit and Accounts Department are
concerned, these orders issued after consultation with the Comptroller and Auditor General of
India.

10. The Fifth Central Pay Commission in paragraph 52.15 of its Report has also separately
recommended a "Dynamic Assured Career Progression Mechanism" for different streams of
doctors. It has been decided that the said recommendation may be considered separately by the
Administrative Ministry concerned in consultation with the Department of Personnel and
Training and the Department of Expenditure.

11. Any interpretation/clarification or doubt as to the scope and meaning of the provisions of
the ACP Scheme shall be given by the Department of Personnel and Training (Establishment-D).

12. All Ministries/Departments may give wide circulation to these instructions for guidance
of all concerned and also take immediate steps to implement the Scheme keeping in view the
ground situation obtaining in services/cadres/ posts within their administrative jurisdiction;

13. Hindi version would follow.

(K.K. JHA)

Director(Establishment)

To

1. All Ministries/Departments of the Government of India
2. President's Secretariat/Vice President's Secretariat/Prime Minister's Office
3. Supreme Court/Rajya Sabha Secretariat/Lok Sabha Secretariat/Cabinet Secretariat/UPSC/CVC/C&AO/Central Administrative Tribunal(Principal Bench), New Delhi
4. All attached/subordinate offices of the Ministry of Personnel, Public
Grievances and Pensions
5. Secretary, National Commission for Minorities
6. Secretary, National Commission for Scheduled Castes/Scheduled Tribes
7. Secretary, Staff Side, National Council (JCM), 13-C, Ferozeshah Road, New Delhi
8. All Staff Side Members of the National Council (JCM)
- Establishment (D) Section - 1992 Central

-15-

Annexure II

Prasar Bharati
(Broadcasting Corporation of India)
Staff Training Institute (Technical)
All India Radio & Doordarshan
Kingsway, Delhi - 110 009.

No. DE/Helper/STI(T)/2001

Dated : 01.10.2001

Subject : Departmental Competitive Examination for promotion of Helper to the post of Technicians against 20% Departmental Quota of the year 2001-2002.

1. A Departmental Competitive Examination for promotion of Helper to the post of Technicians against 20% Departmental Quota will be held on 14.02.2002 (Thursday) from 1030 hours to 1330 hours at the following centres:

- i) Delhi
- ii) Kolkata
- iii) Mumbai
- iv) Chennai
- v) Guwahati

2. The number of vacancies are as follows:

Zone	Vacancies
North Zone	62
South Zone	19
West Zone	07
East Zone	43

Please note that these vacancies are tentative and may change

3. All the candidates in a particular zone, except those in North East Region, will appear at their respective Zonal Headquarters. The candidates from the North-East Region will appear for the examination at Guwahati.

4. The eligibility conditions for the 20% posts of Technician which are to be filled by promotion are: Helpers working in AIR/DD Kendras a) who have completed 11 years of service as Helper as on 01.01.2001 b) Helpers who have passed the Departmental Competitive Examination with 50% minimum marks in each paper and practical/interview.

5. The examination shall consist of:

- i) Two theory papers 100 marks each
- ii) Practical test/interview 100 marks

6. This may please be brought to the notice of all eligible helpers working at your Station/Kendra/Office. Stations/Kendras/Offices should send the list of willing and eligible helpers to respective Zonal Chief Engineer. It may be noted that the names sent to STI(T) directly by the station will not be considered.

7. The syllabus has already been circulated in the Training News Bulletin Issue No. 32 (July-September, 1999) and is also available on STI(T) Website <http://education.vsnl.com/stitair>. This may please be brought to the notice of helpers working at your Station/Kendra/Office.

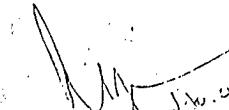
*A. H. S.
A. J. S.
A. J. S.*

The Zonal Chief Engineers will intimate the Station concerned about the Roll Numbers of the candidates, exact location of the examination centres and other details regarding conduct of practical test.

9. Zonal Chief Engineer will intimate the names of the candidates along with their roll numbers to STI(T) latest by 15.01.2002.

10. Head of Stations/Offices/Kendras in which candidates are at present working should send a letter authorising the candidates to appear in the examination at the allotted centre together with three specimen signatures of the candidate duly attested to the Examination Superintendent of the concerned centre. The Superintendent of the centre will obtain the signatures and verify the same. Then only he will allow the candidate to sit in the examination. The candidates must carry with them their identity card issued by their office throughout the examination period and produce the same to the Examination Superintendent on demand. These instructions may please be brought to the notice of the candidates for strict compliance.

Receipt of this memo may kindly be acknowledged.


(R. Vidya Sagar)
Director (Engineering)
For Chief Engineer(Training)

1. All the AIR/DD Stations/Kendras/Offices/I-PTs/DDMCs/LPTs/TVRCs.
2. - CE(NZ), (By name Dr. V.K.Singh), AIR & DD, Shahajahan Road, N.Delhi-110011.
- CE(SZ), (By name Sh. Mohanadoss), AIR & DD Swami Sivananda Salai, Chennai - 600005.
- CE(WZ), (By name Sh. R.Krishnan), AIR & DD, 101, M.K.Road, Mumbai - 400020.
- CE(EZ), (By name Sh. S.P.Nag), AIR & DD, Eden Garden, Calcutta - 700001.
With a request to inform all the concerned in their respective Zone.
3. DG AIR, E-In-C, CE(M), CE(P), CE(MR), CE(D), Dir (A&F), DE (EDP), Dir(E&A), DDA(E), S-IV Section, Akashvani Bhavan, Parliament Street, New Delhi-110001.
4. DG DD, E-In-C, CE(Sh. R.K.Gupta), CE(Sh. C.D.Banerjee), CE(Sh. A.P.Sinha), SIV Section, Doorarshan Directorate, Mandi House, New Delhi.
5. CE(R&D), AIR & DD, I.P.Estate, New Delhi-110002.
6. Superintending Engineer, All-India Radio, Guwahati -781003.
7. Superintending Engineer, DDK, Guwahati -781003.
8. Station Director, BH, New Delhi with the request that publicly be given on RNT (message enclosed).
9. President, ARTEE, P.O. Box - 422, New Delhi - 110001.
10. General Secretary, AIR/DD Technical Employees Association, PO Box - 736, New Delhi - 110001
11. General Secretary, AIR/DD Engineering Association, (By name Sh. Deepak Mehrotra), Room No. 333, Akashvani Bhavan, New Delhi-110001.
12. General Secretary, AIR/DD SC/ST Employees Welfare Association, 2579-2580, Bagchi Raghunath, Sardar Thana Road, Delhi -110006.
13. Guard File.


For Chief Engineer (Training)

DY- 677 dt. 18/02/02

To,
 The Director,
 Doordarshan Kendra,
 R.G.Baruah Road,
Guwahati-24.

Sub:-Prayer for Financial Upgradation under Assured
 Career progression (ACP) scheme as laid down under
 DP and T.O.M. No. 35034/1/97-Estt (D) dated 9.8.99.

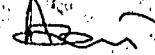
Sir,

Most humbly and respectfully I beg to state that I have been working as Helper under this department for pretty long years and have completed 12 years of service as helper in the first week of February, 2002 and as such I am entitled to financial upgradation under the ACP scheme laid down by the Government.

I would therefore pray honour kindly to grant me financial upgradation by granting me higher scale of pay as per the above mentioned scheme and for this act of your kindness I shall remain ever grateful to you.

Dated, 18/02/2002

Yours faithfully


 18/02/02
 (A. B. Chetry)
 Helper
 DDK, Guwahati-24.

DY. NO. 937
dt 18/3/02

REMINDER - I.

To,
The Director,
Doordarshan Kendra,
R.G.B.Road,
Guwahati - 24.

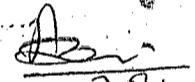
Subject : Prayer for Financial Upgradation under Assured
Career progression (ACP) scheme as laid down under
DP & T.O.M. No. 35034/1/97-Estt (D) dated 09-08-99.

Sir,

With reference to my earlier application dated 18.02.2002, most humbly and respectfully I beg to state that I have been working as Helper under this department for pretty long years and have completed 12 years of service as helper in the first week of February, 2002 and as such I am entitled to financial upgradation under the ACP scheme laid down by the Government.

I would therefore pray the honour to kindly grant me financial upgradation by granting me higher scale of pay as per the above mentioned scheme and for this act of kindness I shall remain ever grateful to you.

Yours faithfully,


78/3
(A.B.CHETRY)
Helper, DDK,
Guwahati.

Date : 18.03.2002.

dy. no. 553
dt. 8/4/02
Reminder-II
27

To,

The Director,
Doordarshan Kendra,
R.G. Baruah Road,
Guwahati-24.

Sub:- Regarding benefits under ACP scheme.

Ref:- G.I. Deptt. of per. and Trg. O.M. No. 35034/1/97-Estt (D) dated 9.8.99, office memorandum No.35034/1/99 Estt.(D) (vol.4) dated 10.2.2000, G.I. M.H.A. Ltr. No. U 14012/4/2000 GGP dated 18.10.2000 and O.M. No.35034/1/99 Estt (D) (Vol.4) dated 18.7.2001.

Sir,

With reference to the my earlier applications dated 18.02.2002, and 18.3.2002, I have the honour to inform you that I had joined in this department on 9th Feb' 1990 as helper and I am still working in the same pay scale.

That as reference mentioned above I am entitled for the benefit of my next promotional Pay scale under ACP scheme i.e. 4500-7000 as I do have completed more than 12 years in one pay scale.

I would therefore pray the honour to kindly grant me financial upgradation by granting me higher scale of pay as per the above mentioned scheme and for this act of kindness I shall remain ever grateful to you.

Thanking you,

Yours faithfully,


(A. B. Chetry)
Helper,
DDK, Guwahati-24

Dated 8/4/2002.